

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, AT NEW DELHI**

**OA. NO. 1002 OF 2018**

**IN THE MATTER OF:-**

Abhisht Kusum Gupta

...Applicant

-Versus-

State of Uttar Pradesh and ors.

...Respondent

**ACTION TAKEN REPORT ON BEHALF OF EAST DELHI  
MUNICIPAL CORPORATION (EDMC)**

**MOST RESPECTFULLY SHOWETH:**

1. That this Hon'ble Tribunal took up the above referred matter on 06.11.2020 and pleased to issue following direction:

*"...2. The matter has been dealt with by various orders in the last two years, in the light of the reports of the Committee appointed by the 2 Tribunal, acknowledging deficiencies and recommending further action. In the report of CPCB dated 01.11.2019, steps to be taken by NOIDA, Ghaziabad Nagar Nigam, Delhi Jal Board (DJB), East Delhi Municipal Corporation (EDMC) and Nagar Palika Parishad, Khoda Makanpur were mentioned as follows:- ..*

Sl. No	Department	Directions issued u/s 5 of EPA, 1986
1.	.....	.....
2.	.....	.....
3.	.....	.....
4.	EDMC	<i>i. To direct dairy farms to develop decentralized treatment facility so that their untreated waste shall not be discharged to DDA drainage system. ii. To ensure that untreated dairy waste including animal dungs from Gharuli village should not be discharged into</i>

		<i>storm water drain. Challan/Legal action shall be initiated against such violators."</i>
5.	.....	.....

“9. Learned counsel for EDMC, on instructions says, that there is a proposal to shift the dairies but that is not possible in absence of land. We find this excuse untenable only to avoid responsibility. The plea raised is not a justification for permitting violation of law by the dairies to the detriment of the rights of the citizens. To enforce rule of law and prevent the causing of pollution and hazard to the health of the inhabitants, activities operating in violation must be forthwith stopped and compensation recovered for the violations. Prosecution may be initiated and source of pollution may be closed. DPCC must also take necessary action on its part. If the EDMC remains non-compliant, the Commissioner will be personally held responsible. Let the compliance report be file within two months by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF...”

2. That in compliance with the order of this Hon’ble Tribunal, the answering Corporation with the help of police force had sealed 3 dairy premises on 03.03.2021 in Gharoli Dairy Colony and further requested the police to keep vigil over the sealed premises.

3. That as per the records maintained by EDMC, pursuant to Hon’ble Tribunal’s order in above titled case, out of total 51 illegal dairies which were identified in Gharoli Dairy Colony, as on date 22 dairies have already been sealed/vacated by conducting massive drive with the help of EDMC officials and heavy police deployment provided by Police Station, Ghazipur on various dates.

4. It is submitted that Veterinary Services Department of EDMC had fixed the date of action against balance 29 illegal dairies in Gharoli Dairy Colony on various dates is past i.e. 27.04.2021, 29.04.2021, 01.05.2021, 03.05.2021 and 05.05.2021 with the help of police force of PS Ghazipur but the action could not be implemented due to Covid-19 lockdown since 19.04.2021 to till date.

5. It is submitted that as soon as the Covid-19 lockdown period is over, Veterinary Services Department of EDMC will take prompt action against all 29 illegal dairies of Gharoli Dairy Colony as per direction of the Hon'ble NGT.

6. It is submitted that rest 29 illegal dairies would be sealed/vacated by the EDMC with the help of police force after lockdown period is over subject to the availability of adequate police force including ladies police.

7. The above report may kindly be taken on record. Respondent (EDMC) is bound by the orders of This Hon'ble Tribunal in the matter.



(Director)

(DR. MOOK CHAND)

Veterinary Services Department (EDMC)

Date: 25.05.21

Place: Delhi